

DR. SUBRAMANIAM SWAMY (Bombay North East): Under Direction 2, we have the House business arranged every day. During the last week, we have been consistently assured of a discussion on Bearer Bonds. I find, it has been taken. There must be some explanation for it.

MR. SPEAKER: That will come in the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY: Maybe, Bearer Bonds are being given up. I do not know.

MR. SPEAKER: Please sit down; don't worry. They will come.

SHRI T. R. SHAMANNA (Bangalore South): I came yesterday night from Bangalore. The situation in Bangalore is very critical. If steps are not immediately taken, I am quite sure, the worst situation will arise in Bangalore. There is the communal stance; the stance of different languages... (*Interruptions*)

अध्यक्ष महोदय : इसे मैं कर रहा हूँ।

We will discuss it. **Shri S. B. Chavan.**

SHRI JANARDHANA POOJARY: (Mangalore): The Minister should make a statement. We have already taken up a Calling Attention. They want to create chaos in the State Government. (*Interruptions*)

That is why I am submitting.....
(*Interruptions*)

It is a creation... (*Interruptions*)

MR. SPEAKER: Not allowed.

SHRI DEVI LAL: **
(*Interruptions*)**

MR. SPEAKER: Nothing is going on record without my permission.

**Not recorded.

12.19 hrs.

PAPERS LAID ON THE TABLE

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (DELHI) AMDT. RULES, 1980 WITH STATEMENT FOR DELAY REASONS FOR NOT LAYING IN TIME ANNUAL REPORTS ETC. OF REGIONAL ENGINEERING COLLEGES FOR 1979-80 AND ANTIQUITIES AND ART TREASURES (AMDT.) RULES, 1981.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) A copy of the Suppression of Immoral Traffic in Women and Girls (Delhi) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 42 (SIT)/79-DSW-ICW in Delhi Gazette dated the 4th November, 1980 under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No. LT-2023/81.]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Regional Engineering Colleges for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library See No. LT-2024/81.]

(4) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 56 (E), in Gazette of India dated the 10th February, 1981 under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972. [Placed in Library. See No. LT-2025/81.]

ANNUAL ACCOUNTS OF CENTRAL BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION FOR 1979-80

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution together with Audit Report thereon, for the year 1979-80, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-2026/81.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND NOTIFICATION UNDER SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ACT, 1978.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) GSR 39(E) published in Gazette of India dated the 31st January, 1981 making certain amendment to Notification No. GSR 627(E) dated the 16th November, 1979.

(ii) GSR 58(E) published in Gazette of India dated the 11th February, 1981 rescinding Notification No. GSR 865(E) dated the 2nd November, 1976.

(iii) The Fertiliser (Movement Control) Amendment Order 1981, published in Notification No. GSR 71(E), in Gazette of India dated the 18th February, 1981.

(iv) The Fertiliser (Control) Amendment Order, 1981, published in Notification No. GSR 72(E), in Gazette of India dated the 18th February, 1981.

[Placed in Library. See No. LT-2027/81]

(2) A copy of Notification No. S.O. 7(E), (Hindi and English versions) published in Gazette of India dated the 3rd January, 1981 containing corrigendum to Notification No. S.O. 218(E), dated the 28th March, 1980, under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978. [Placed in Library. See No. LT-2028/81].

ANNUAL REPORTS AND REVIEWS OF SAHITYA AKADEMI, NEW DELHI, 1978-79, DELHI PUBLIC LIBRARY, DELHI, 1979-80, NATIONAL INSTITUTE OF PUBLIC COOPERATION AND CHILD DEVELOPMENT, NEW DELHI, 1979-80 WITH STATEMENT FOR DELAY AND REASONS FOR NOT LAYING IN TIME AUDITED ACCOUNTS OF CENTRE FOR CULTURAL RESOURCES AND TRAINING, NEW DELHI FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1978-79 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1978-79.

[Placed in Library. See No. LT-2029/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi for the year 1979-80.

[Placed in Library. See No. LT-2030/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above. [Placed in Library. See No. LT-2031/81].

(5) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Centre for Cultural Resources and Training, New Delhi; for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2032/81].

SUGAR (PRICE DETERMINATION FOR 1980-81 PRODUCTION) (2ND AMDT.) ORDER, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a copy of the Sugar (Price Determination for 1980-81 Production) (Second Amendment) Order, 1981 (Hindi and English versions) published in Notification No. GSR 78(E), in Gazette of India dated the 25th February, 1981 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2033/81].

INCOME-TAX (4TH AMDT.) RULES, 1981, NOTIFICATIONS UNDER CUSTOMS, ACT, 1962 AND CENTRAL EXCISE RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Income-tax (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 139(E) in Gazette of India dated the 28th February, 1981, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-2034/81].

(2) A copy of Notification No. GSR 82(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1981, together with an explanatory memorandum making certain amendment to Notification No. 342-Customs dated the 2nd August, 1976 so as to delete Greece from the list of countries which are eligible for tariff preference, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2035/81].

(3) A copy of Notification No. GSR 231 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 together with an explanatory memorandum containing clarification that refinery gas is exempt from the whole of excise duty when used as fuel or as raw material for the production of refinery products, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2036/81].

STATEMENT RE: TEXTILE POLICY

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a statement (Hindi and English versions) on Textile Policy. [Placed in Library. See No. LT-2037/81].

MR. SPEAKER: Shrimati Pramila Dandavate.

SHRI DEVI LAL: ** (Interruptions)**

MR. SPEAKER: Nothing is going on record without my permission. Shrimati Pramila Dandavate is in possession of the floor. The lady member is in possession of the floor.